

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 506 of 2016 IN
DFR NO. 664 OF 2007**

Dated: 26th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Purvanchal Vidyut Vitran Nigam Ltd.

.... Appellant(s)

Vs.

M/s Jalan Concast Ltd.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rakesh U. Upadhyay
Mr. Aarti Upadhyay

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

ORDER

Learned counsel for Respondent No.1 states that he has not received copy of the restoration application and appeal memo as well.

Learned counsel for the appellant states that he will serve a copy of the restoration application and appeal memo on the learned counsel for Respondent No.1 today itself.

List the matter on **23.11.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt